

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 5  
IA/469(AHM)2021  
in  
CP(IB) 339 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Vardhman Textiles  
V/s  
Bansal Multiflex Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Mayur Jugtawat  
For the Corporate Debtor :

**ORDER**

IA No. 469 of 2021 is filed by RP under Section 12(2) of IBC, 2016 seeking extension and exclusion of certain period of CIRP.

We heard Learned Counsel for the RP.

The CoC in its 3<sup>rd</sup> meeting dated 24.06.2021 by 100% voting passed resolution authorising the IRP/RP to file application before this Adjudicating Authority to get the certain period of CIRP excluded and extended.

We allow this application extending 90 days and further excluding 10 days on account of late receipt of order dated 18.12.2020 by Interim Resolution Professional to proceed further with the CIRP.

Hence, IA 469 of 2021 stands disposed of.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

SK

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)